

Listed on :1.10.2015
Court No. : 13
Item : 43

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL Nos.1145-1146 OF 2015

WITH

CRIMINAL MISCELLANEOUS PETITION Nos.15046-15047 OF 2015

(Applications for stay)

BHANU PRATAP PANDEY ADVOCATE

... Appellant(s)

VERSUS

REGISTRAR GENERAL HIGH COURT OF JUDICATURE

AT ALLAHABAD & ORS.

... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 24.9.2015 when the Court was pleased to pass the following order:

"Applications for exemption from filing O.T. and permission to file additional documents are allowed.

Issue notice, returnable on 01.10.2015.

Tag with Crl. Appeal Nos. 1089-1090 of 2015.

The sentence of imprisonment alone is stayed on a condition that the directions issued by the High Court in paragraph 57-58 of the impugned Judgment will continue until further orders."

It is submitted that instant matter is tagged with Crl.A.No. 1089-1090 of 2015.

It is further submitted that Counsel for the Appellant has on 29.9.2015 filed spare copy and accordingly, show cause notice returnable on 1.10.2015 has been issued through speed post on 29.9.2015.

Service of Show Cause Notice is awaited.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 30th day of September, 2015.

ASSISTANT REGISTRAR

COPY TO:

Mr.Aftab Ali Khan, Advocate
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ASSISTANT REGISTRAR